

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 4965 - JK (LD) of 2025

DATED: - 01 - 05 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 01.05.2025

No:-LAW-OIC/05/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali Bhat

Reyaz Ali Bhat
01.05.25

Annexure to the Government Order No. 4965 - JK (LD) of 2025 dated 01.05.2025.

S.No	Case Title	OIC
1.	FIR No. 147/2008 of P/S Magam. Offence u/s 366, 109 RPC titled State of J&K V/S Mohammad Shafi Chopan and Others.	Mr. Mohd Ashraf, JKPS, SDPO Magam.
2.	FIR No. 50/2019 of P/S Chanderkot, offences U/s 376/506-II RPC titled State of J&K Vs Saif Ali.	Sh. Kuldeep Kumar Sharma, DySP Chanderkot-Batote.
3.	FIR No. 28/2024 of P/S Tral Offence under sections 8/21, 29 NDPS Act titled UT of J&K V/S Mohammad Amin Malik and Anr.	Sh. Rajesh Kumar, DySP, SDPO Police Station Tral.
4.	FIR No. 10/2022, u/s 8/15/25/29 NDPS Act & 201 IPC, P/S ANTF, Jammu Vs Irfan Khatana and Ors Vs UT of J&K.	Sh. Tanveer Ahmed Jeelani DySP ANTF Jammu.
5.	FIR No. 101/2018 of P/S Batote, offences U/s 304-B titled State of J&K Vs Joginder Kumar and Ors.	Sh. Kuldeep Kumar Sharma DySP Chanderkot-Batote.
6.	FIR No. 09/2009 of P/S D.H Pora, offence u/s 376 RPC titled State V/S Abdul Rashid Wagay.	Sh. Rajesh Kumar, DySP, SDPO Police Station Tral.
7.	FIR No. 129/2023 u/s 8/21, 29 NDPS Act of P/S Magam.	Sh. Mohd Ashraf JKPS, SDPO Magam.

Neyyagale

Jm